

## **SUPREME COURT OF INDIA**

Re: Reconsideration of the proposal of transfer of Mr. Justice M.V. Muralidaran, Judge, Madras High Court.

This Collegium, vide Minutes dated 15<sup>th</sup> January, 2019 proposed transfer of Mr. Justice M.V. Muralidaran, Judge, Madras High Court, in interest of better administration of justice, to Manipur High Court.

Upon being requested to send his response in terms of the Memorandum of Procedure, Mr. Justice M.V. Muralidaran vide representation dated 17<sup>th</sup> January, 2019 (copy placed below), for the reasons stated therein, has requested to allow him to function in the Madras High Court at least for the time being, and in the alternative, to transfer him to Karnataka, Andhra Pradesh, Kerala or Orissa High Court, instead of Manipur High Court.

The Collegium has carefully gone through the aforesaid representation and taken into consideration all relevant factors including his above-mentioned request for transfer to any of the above-mentioned four High Courts. On reconsideration, the Collegium is of the considered view that it is not possible to accede to his requests. The Collegium, accordingly, reiterates its

recommendation dated 15<sup>th</sup> January, 2019 for transfer of Mr. Justice M.V. Muralidaran to Manipur High Court.

( Ranjan Gogoi ), C.J.I.

( A.K. Sikri ), J.

( S.A. Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

New Delhi,  
February 19, 2019.

